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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 765/2004
MA 659/2004

New Delhi this the 25th day of March, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri S. A. Singh, Member (A)

In the matter of

1. Shri V. K. Bhatnagar
R/0 A-4/B, DDA MIG Flats,
Mayapuri, New Delhi-64
2. Shri S. N. Srivastava,
R/0 BE-17, SFS Flats, Janakpuri,
New Delhi.
3. Shri R. N. Rustogi,
R/0 Jai Laxmi Avas, 59,
I.P. Extension, Delhi-110092
4. Sh. O. P. Arora,
R/0 69, Janak Park,
Hari Nagar, New Delhi-110064
5. Shri V. M. Govila,
R/0 D-30, Vikas Puri,
New Delhi.
6. Shri J. P. Mamgain,
R/0 P-1-2, M. S. Flats,
Sector XIII, R. K. Puram,
New Delhi.
7. Shri Anjani Kumar Kaushik,
R/0 A-11, Hyderabad Estate,
Napeansea Road, Mumbai-400026
8. Shri P. K. Khera,
R/0 B-3, CCE Quarters,
Katrak Road, Wadala (W),
Mumbai-400031.

.. Applicants

(By Advocate Shri M. L. Ohri)

VERSUS

1. Union of India,
Through the Secretary,
Department of Revenue,
Ministry of Finance, North Block
New Delhi.
2. Central Board of Excise and Customs,
Through the Chairman,
Department of Revenue,
Ministry of Finance, North Block,
New Delhi -110001.

(3)

3. Shri Sanjay Pant,
Addl. Commissioner,
17 A/703, Customs Colony,
MHADA Complex,
POWAI, MUMBAI.

4. Smt. Nisha Malhotra,
President,
Indian Revenue Service (Customs and
Central Excise) Association
O/O the Chief Commissioner of Central
Excise), C.R.Building, I.P.Estate,
New Delhi-110002

.. Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

The applicants were recruited as Superintendent, Central Excise (Expert) Group 'B'. By virtue of the present application, they seek quashing of the seniority list dated 24.9.2002 and to direct the respondents to assign them the proper seniority after properly calculating the year-wise vacancies.

2. Learned counsel for the applicants informs us that the applicants have already submitted the representations in the months of August/September, 2003 but no decision in this regard has been taken.

3. Once the matter is under consideration and rights of the respondents are not likely to be affected, we deem it unnecessary to give notice to show cause while disposing of the present application.

4. Accordingly, we direct respondent No.2 to consider the aforesaid representations and pass an appropriate order within six months from the date of

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receipt of a certified copy of the present order and communicate to the applicants.

5. Keeping in view the aforesaid, we are not expressing anything on the merits of the case.


(S.A. Singh)

Member (A)


(V.S. Aggarwal)

Chairman

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